

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)
SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)

PETITION No./IA No.	IA(C/ACT)/99/KOB/2022 in CP/26/KOB/2020
SECTION	NCLT RULE 11 R/W RULE 153
NAME OF PARTIES	RADHA BALLABH GUPTA & 2 OTHERS V/S VISHNUKANT GUPTA & 3 OTHERS
PETITIONERS ADVOCATE/ PROFESSIONAL	SHERRY SAMUEL OOMMEN
RESPONDENTS ADVOCATE/ PROFESSIONAL	ZIBI JOSE (R1), ASWIN GOPAKUMAR (R2), HARIKUMAR G NAIR (R3), LAKSHMI SEETHA RAMAN (R4)

Office
Notes

Video Conference

23rd Sept 2022

O R D E R

IA(C/ACT)/99/KOB/2022

Both sides counsel present. This application is filed to condone the delay of 25 days in filing of R2, R4 and R5. Matter heard. In terms of order of this Tribunal dated 27.7.2022 Respondents 2,4 & 5 in the main petition were given two weeks' time to file additional reply. Learned counsel appearing on their behalf, that is the applicants herein, submits that due to voluminous documents and certain litigations pending before various courts/Tribunal there occurred a delay of 25 days. In consideration of his request, delay of 25 days condone application Allowed.

Sd /-

**Satya Ranjan Prasad
Member (Technical)**

Sd /-

**P. Mohan Raj
Member (Judicial)**